

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Yes, Sir.

(b) The amount provided under the State Sector Minimum Needs Programme (MNP) and Accelerated Rural Water Supply Programme (ARWSP) for implementation of various rural water supply schemes including installation of handpumps is as under :

(Rs. in crores)

Year	Budget Provision		
	MNP	ARWSP	Total
1995-96	123.46	111.82	235.28
1996-97	128.00	122.78	250.78

Voluntary Organisation of CAPART

1799. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of voluntary organisations of Council for People's Action and Rural Technology (CAPART) in the country alongwith the amount allocated to them for the implementation of project during the last three years and the current year 1997 and State-wise details thereof;

(b) the number of voluntary organisations working under "CAPART" in the country;

(c) the number of voluntary organisations black listed earlier and recently and action taken against them so far;

(d) whether Government has reviewed the development work under "CAPART"; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) The number of voluntary organisations assisted by CAPART and the amount sanctioned to these organisations during the last three years and during the current year 1996-97 (upto December, 1997) are as under :-

(Rs. in crores)

Year	No. of VOs assisted	Amount sanctioned
1993-94	1689	58.29
1994-95	1373	55.08
1995-96	704	98.12
1996-97	600	50.20

The State-wise details for the years 1993-94 and 1994-95 are given in the Statement enclosed.

(b) CAPART has so far assisted approximately 5466 voluntary agencies.

(c) As on 31.12.1996, CAPART has blacklisted 247 voluntary organisations. In addition, CAPART has also blacklisted 150 voluntary organisations which were blacklisted by other Government agencies. During the period from 1.7.1996 to 31.12.1996, CAPART has blacklisted 13 voluntary organisations.

In addition to stopping release of other grants to the blacklisted organisations by CAPART, the other action taken/proposed to be taken by CAPART include recovery of funds from the delinquent organisation, initiations of legal proceedings, referring the cases to the police etc. CAPART has also referred the case of 61 organisations to CBI for further investigations.

(d) and (e) The functioning of CAPART is reviewed from time to time in the meetings of the Executive Committee and General Body of CAPART, and wherever considered necessary, suitable steps are taken to streamline its functioning. This is a continuous process. Recently, with a view of bringing CAPART nearer to the people and to ensure closer interaction between it and the voluntary organisations at the grass-root level, the functioning of CAPART has been decentralised by setting up six Regional Committees. The Regional Committees consider project proposals upto and outlay of Rs. 5 lakhs. It is expected that the decentralisation of CAPART would not only result in improving its efficiency and efficacy but would also be successful in promoting voluntarism in rural development.

Statement

State-wise details of Voluntary Organisations assisted as per amount sanctioned by CAPART during 1993-94 & 1994-95

Name of State	1993-94		1994-95	
	No. of NGO's	Amount Sanctioned (Rs. in crore)	No. of NGO's	Amount Sanctioned (Rs. in crore)
1	2	3	4	5
Andhra Pradesh	195	5.93	162	6.16
Arunachal Pradesh	1	0.01	1	0.04
Andaman Nicobar	1	0.18	1	0.05
Assam	11	0.33	9	0.22

1	2	3	4	5
Bihar	294	7.84	190	7.61
Chandigarh	—	—	—	—
Delhi	40	1.59	37	1.48
Goa	2	0.05	—	—
Gujarat	26	3.16	22	2.83
Haryana	26	1.35	30	1.13
Himachal Pradesh	14	0.64	11	0.36
Jammu & Kashmir	3	0.29	5	0.26
Karnataka	48	1.78	29	1.37
Kerala	40	1.12	14	0.52
Madhya Pradesh	39	1.30	34	1.28
Maharashtra	45	2.25	34	1.80
Manipur	74	3.69	54	1.78
Meghalaya	1	0.02	—	—
Mizoram	6	0.64	2	0.10
Nagaland	9	0.36	12	0.41
Orissa	80	2.79	100	3.41
Punjab	1	0.01	2	0.04
Rajasthan	47	1.58	34	1.52
Tamil Nadu	119	4.04	88	2.87
Tripura	2	0.08	1	0.03
Pondicherry	7	—	—	—
Uttar Pradesh	344	8.85	299	10.05
West Bengal	222	8.41	200	9.76
Total	1689	58.29	1373	55.08

Projects for Employment

1800. SHRI D.P. YADAV : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the names of the projects being implemented currently in order to provide employment in rural areas of Uttar Pradesh;

(b) whether the rural areas of Sambhal Parliamentary Constituency of Uttar Pradesh are being neglected;

(c) if so, the reasons therefor; and

(d) the amount proposed to be allocated for the

projects for the year 1997-98 ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) Jawahar Rozgar Yojana (JRY), Employment Assurance Scheme (EAS) and Integrated Rural Development Programme (IRDP) are major employment programmes being implemented in the rural areas by the Centre throughout the country including the State of Uttar Pradesh.

(b) and (c) No information is being maintained Parliamentary Constituency-wise at the Centre.

(d) Allocation of funds for the year 1997-98 is yet to be finalised.

[English]

Substitute for LPG

1801. SHRI N.S.V. CHITTHAN : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to use molasses as substitute fuel for LPG;

(b) if so, the details thereof;

(c) the daily production of molasses in the country; and

(d) the cost efficiency of molasses vis-a-vis LPG ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a), (b) and (d) No, Sir,. Government have no proposal to use molasses as substitute for LPG. However, a Committee under the Chairmanship of Secretary (Food) has been set up to examine the possibility of mixing of ethanol produced by sugar manufacturing/Distilleries with petrol/diesel.

(c) Average daily production of molasses during the sugarcane season of 1993-94 and 1994-95 was 38018 tonnes and 40,348 tonnes respectively.

[Translation]

Import of Natural Gas

1802. SHRI DATTA MEGHE : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Maharashtra have submitted a proposal to import natural gas to the Union Government;

(b) if so, the details thereof; and

(c) the decision of the Government thereto ?